

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

14

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/255/ (IB)/2017  
NAME OF THE PETITIONER(S) : T. RAVICHANDRAN  
NAME OF THE RESPONDENT(S) : VENTURA ENGINEERS INDIA PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
<b>REPRESENTATION BY WHOM</b>			

G. Jayarajan  
Counsel for Petitioner

  
21/07/2017

**ORDER**

Counsel for Petitioner present and he has already made compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016. He is also directed to propose the name of IRP by seeking consent as prescribed. Counsel for Respondent caused appearance in the matter and filed the counter on 14.06.2017. On 10.07.2017, last and final opportunity was provided to the Counsel for Respondent causing appearance in the matter. But Respondent is <sup>still</sup> absent. The same appears willful. Thus, the Respondent is proceeded *ex parte*. The matter is posted for final argument. Put up on **04.08.2017 at 10.30 A.M.**

  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)